

Financial assistance to victims of communal violence

1355. SHRI RAJ BABBAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise details of incidents of communal violence reported from different parts of the country during each of the last three years and the current year;

(b) the State-wise number of persons killed/injured and damages to property along with the number of accused arrested/convicted in each incident separately, during the above period; and

(c) the State-wise details of financial assistance provided to such victims along with the number of beneficiaries during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (c) As per the available information, the State-wise details of communal incidents, persons killed/injured therein during the last three years *i.e.* 2013, 2014 and 2015 and during January, 2016 are enclosed in the Statement (*See below*).

“Public Order” and “Police” being State subjects as per the provisions of the Constitution of India, the responsibility of dealing with communal violence, investigation, providing compensation and maintaining relevant data in this regard rests primarily with the respective State Governments. Details like extent of damages to property, persons arrested or convicted and action taken against them, compensation paid etc. are not maintained centrally.

Statement

(A) State-wise number of communal incidents, persons killed/injured therein, during the years 2013-2014, 2014-2015 and January, 2016

Name of State	2013			2014		
	Incidents	Killed	Injured	Incidents	Killed	Injured
1	2	3	4	5	6	7
A & N Islands	0	0	0	0	0	0
Andhra Pradesh	15	0	65	5	0	5
Arunachal Pradesh	0	0	0	0	0	0
Assam	0	0	0	1	0	23
Bihar	63	7	283	61	5	294

1	2	3	4	5	6	7
Chandigarh	0	0	0	0	0	0
Chhattisgarh	3	0	2	0	0	0
Delhi	2	0	1	7	1	104
Dadra and Nagar Haveli	0	0	0	0	0	0
Daman and Diu	0	0	0	0	0	0
Goa	1	0	3	0	0	0
Gujarat	68	10	184	74	7	215
Haryana	2	0	8	4	1	12
Himachal Pradesh	0	0	0	0	0	0
Jammu and Kashmir	4	3	61	0	0	0
Jharkhand	12	2	35	10	1	102
Karnataka	73	1	235	73	6	177
Kerala	41	1	65	4	1	20
Lakshadweep	0	0	0	0	0	0
Madhya Pradesh	84	11	256	56	12	167
Maharashtra	88	12	352	97	12	198
Manipur	0	0	0	0	0	0
Meghalaya	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0
Odisha	3	1	0	3	1	3
Puducherry	0	0	0	0	0	0
Punjab	2	0	0	0	0	0
Rajasthan	52	2	194	72	14	139
Sikkim	0	0	0	0	0	0
Tamil Nadu	36	3	85	15	1	44
Telangana	0	0	0	5	0	3
Tripura	0	0	0	0	0	0

1	2	3	4	5	6	7
Uttarakhand	3	2	0	8	1	9
Uttar Pradesh	247	77	360	133	26	374
West Bengal	24	1	80	16	6	32
TOTAL	823	133	2269	644	95	1921

(B) State-wise number of communal incidents, persons killed/injured therein, during the years 2015 and January, 2016

Name of State	2015			January, 2016		
	Incidents	Killed	Injured	Incidents	Killed	Injured
1	2	3	4	5	6	7
A & N Islands	0	0	0	0	0	0
Andhra Pradesh	4	0	3	0	0	0
Arunachal Pradesh	0	0	0	0	0	0
Assam	3	0	10	0	0	0
Bihar	71	20	282	7	0	20
Chandigarh	0	0	0	0	0	0
Chhattisgarh	2	0	10	0	0	0
Delhi	5	0	16	2	0	13
Dadra and Nagar Haveli	0	0	0	0	0	0
Daman and Diu	0	0	0	0	0	0
Goa	0	0	0	0	0	0
Gujarat	55	8	163	2	0	0
Haryana	3	0	107	0	0	0
Himachal Pradesh	1	1	4	1	0	0
Jammu and Kashmir	4	1	9	1	0	0
Jharkhand	28	3	118	2	0	6
Karnataka	105	8	337	6	0	18
Kerala	3	0	3	0	0	0
Lakshadweep	0	0	0	0	0	0
Madhya Pradesh	92	9	177	11	2	43
Maharashtra	105	14	323	7	2	33

1	2	3	4	5	6	7
Manipur	0	0	0	0	0	0
Meghalaya	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0
Odisha	0	0	0	1	0	22
Puducherry	0	0	0	0	0	0
Punjab	0	0	0	0	0	0
Rajasthan	65	5	150	3	0	3
Sikkim	0	0	0	0	0	0
Tamil Nadu	3	0	1	1	0	2
Telangana	11	1	27	0	0	0
Tripura	0	0	0	0	0	0
Uttarakhand	9	0	21	0	0	0
Uttar Pradesh	155	22	419	12	1	64
West Bengal	27	5	84	3	1	9
TOTAL	751	97	2264	59	6	233

Compensation to fishermen affected due to Hudhud cyclone

1356. SHRI C. M. RAMESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that even after one year of Hudhud cyclone, affected fishermen have not got compensation;

(b) if so, what are the reasons behind this and the steps taken by the Ministry to impress upon the State Government of Andhra Pradesh to pay compensation to fishermen in Visakhapatnam; and

(c) whether it has also come to the notice of the Ministry that some of the fishermen are not getting the institutional credit in spite of the fact that their boats suffered heavy damage?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (c) The primary responsibility for disaster management rests with the States. The concerned State Governments undertake relief operations in the wake of natural disasters including cyclone from the State Disaster Response